

Dated: 09/09/2016

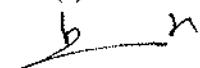
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70805/2016-EX[DB] dated 06/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/MISC/704/4/2016 E/3805/2006	CCE GHAZIABAD CGO COMPLEX II, KAMLA NEHRU NAGAR, GHAZIABAD.
		Name and Address of Respondent
2		DEVSON STEELS C-15, BSR INDL. AREA, GHAZIABAD.,,

Copy To

3 Advocate(s) / Consultant(s):

V. Lakshmi Kumaran
5, JANGPURA EXTENTSION LINK
ROAD NEW DELHI-110014

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamahi Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

14 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD
Ground, Near Karkardooma Court, Delhi-110032

15 C.D.R. 16 Office Copy 17 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I
E/MISC/70414/2016
APPEAL No.E/3805/2006-EX [DB]**

(Arising out of Order-in-Appeal No. 137-CE-GZB/2006 dated 31/08/2006
passed by Commissioner of Central Excise & Customs (Appeals),
Ghaziabad)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)
and
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise, Ghaziabad

Appellant

Vs.

M/s. Devson Steels

Respondent

Appearance:

Shri Shri Rajeev Ranjan, Joint Commissioner, (AR)
Shri Hrishikesh, Advocate

for Appellant
for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 06/09/2016
Date of Decision : 06/09/2016



FINAL ORDER NO-70805/2016

Per: Anil Choudhary

Heard the parties on Miscellaneous Application No.
E/Misc/70414/2016.

2. Appeal is disposed of as withdrawn under the litigation
policy, as prayed in Miscellaneous Application, without
entering into merits of the case.

(Dictated in Court)

Sd/-
(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)

Sd/-
(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

akp

प्रमाणित प्रतिलिपि / Certified True Copy
14/10
सहायक पंजीकार / Asst. Registrar
सीमा शुल्क, उद्योग शुल्क एवं सेवा कर
अपील अपिपेक्षा / (C.E.S.T.A.T.)
38, एम.जी. मार्ग, नई दिल्ली, दिल्ली-110001
38, M. G. MARG, NEW DELHI-110001

